SHRI MOHD. SHAFI QURESHI (Anantnag): I have received a letter from the Lok Sabha Secretariat stating that it is a State subject and that it cannot be permitted to be taken up under rule 377. But the same subject has been allowed to be taken up by another Member....

MR. DEPUTY-SPEAKER: It must have been put in a different form to involve the Centre also. You must be very careful while writing the statement.

SHRI MOHD. SHAFI QURESHI: The only difference was that the man was killed.

MR. DEPUTY-SPEAKER: Shri Bhanu Pratap Singh.

श्री रामविलास पासवान (हाजीपुर) इसी सम्बन्ध में एक व्यवस्था का प्रश्न है। 77 हम लोग यहां पढ़ते हैं उस का मंत्री महोदय की तरफ से जवाब नहीं दिया जाता है। उस पर किसी तरफ की कार्यवाही की जाती है या नहीं ?

MR. DEPUTY-SPEAKER: I am not entertaining any more point of order. I have called Mr. Bhanu Pratap Singh to move his motion.

12.47 hrs.

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to move*:

"That the Bill to provide for the temporary taking over, in the public interest, of the management of certain sugar undertakings in certain circumstances, be taken into consideration".

With a view to ensure the timely commencement of crushing operations for the current sugar year 1978-79, which began on October, 1, 1978, and to ensure the clearance of the accumulated cane arrears, an Ordinance was promulgated on November 9, 1978, empowering the Central Government to take over, for a specified period, in the public interest, management of defaulting sugar undertakings. Th Bill before the House is to replace the Ordinance and I move that the Bill be taken up for consideration by the House.

Hon. Members may recall making of a policy statement by my colleague, Shri Barnala, on August 10, 1978, announcing the Government's decision removing controls on prices, distribution and movement of sugar with effect from August 16, 1978. The Government had taken these measures primarily in view of the large sugar availability in the system, record production of about 65 lakh tonnes of sugar in 1977-78 season and the need to step up the consumption of sugar further. The House will be happy to know that domestic consumption of sugar in the sugar year that has ended on September 30, 1978, amounted to 44.9 lakh tonnes registering an increase of nearly 20 per cent over the previous year. This is a record not only for sugar but perhaps for any other commodity in respect of sharpest increase in domestic consumption in a single year. The sugar prices have also been ruling at very subdued levels since the decontrol of sugar. As against the range of Rs. 310 to Rs. 355 per quintal for free sale sugar immediately prior to the announcement of decontrol of sugar, they have come down to a level of Rs. 216 to Rs. 246 per quintal as on November 25, 1978. Domestic consumption of sugar is also slated to rise significantly further and an indication of this is already available from the situation that has obtained since decontrol. In the first two full months after decontrol, namely, September and October, 1978, domestic consumption was of the order of

*Moved with the recommendation of the President.

9.7 lakh tonnes as against 7.2 lakh tonnes in the corresponding period last year.

Alongside these favourable factors, there was also a disquieting trend of mounting increase in the arrears of cane prices despite the efforts of the Government to liberalise the availability and terms of bank credit. The arrears of cane price for 1977-78 sugar season, as at the begining of the 1978-79 sugar season on October, I, 1978, amounted to over Rs. 58 crores. This constituted 6.7 per cent of the price due for the cane purchased in the last sugar season and as against the level of 2.5 per cent due in the corresponding period in the previous year. As at the beginning of November, 1978, the arrears have come down somewhat to Rs. 46.56 crores, but still the Government consider them to be very high necessitating early clearnace.

Follow up action under the Ordinance has already been initiated. The Rules thereunder have been issued on November 13, 1978 and also laid on the Table of the House. Notices have already been issued to 160 sugar undertakings to show cause as to why their management should not be taken over by the Central Government under the Ordinance. Of these 120 have been covered by notices under the criterion of delayed start and 6 in respect of cane arrears while 34 undertakings are covered by both the criteria.

From what I have stated, it will be seen that the Bill seeks to protect the interests of the consuming public, as also the sugarcane growers and to maintain production and availability of sugar, which is an essential commodity. As such I commend the Bill for the consideration of the House and its early passing.

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill to provide for the temporary taking over, in the public interest, of the management of certain sugar undertakings in certain circumstances, be taken into consideration."

SHRI VINAYAK PRASAD YADAV (Saharsa): I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st December, 1978." (1)

SHRI A. R. BADRI NARAYAN (Shimoga): A situation has arisen in this country which necessitates the hon. Minister for Agriculture to bring this Bill before this House. There has been excessive sugar cane production in the country, thanks to the various schemes adopted for improving production in the sphere of agriculture by the then government and now a situation has arisen where about 65 lakhs tonnes of sugar cane are now grown in this country. Nearly about a third of this excessive production has been more than the capacity of the country to consume. I personally think this situation should have been anticipated by the government. When there is an excess production and the cost of production has gone up so high and when the excise duties are also high and the cost to the consumer has gone very high, the government should have anticipated what we should do with this surplus sugar that is grown in the country. I think the government should have anticipated this excess and should have thought well in time to see that ths is exported to countries outside. Now there is a terrible glut in the sugar market and the sugar cane growers as well as the sugar mills have been put to a very, very difficult situation. The solution for the situation should have been that the government should have thought about it well in advance and they should have exported sugar in sufficient quantities. I may tell even now that the sugar that has got to be exported has not been done so be-

[Shri A. R. Badri Narayan]

cause the S. T. C. has been very very tardy in sending the sugar outside our country.

This is the situation now. What have we got to do under such circumstances? There is a disease and that disease has got to be remedied. Does the Government think that this preventive measure of taking over the mills will solve the difficulties? So, this remedy which the Government has thought of, that is, to take over the mills and to run them, is a remedy worse than the disease. Suppose when the millowners are faced with a situation like this, you compel them and ask them to work. What happens? What is the disease? How should we set it right? You should have thought about it well in advance. Instead of thinking like that, why should you coerce them to a particular course of action? Also what the Government has got to consider is: whether they could do anything, either to reduce the excise duty and devise ways and means of reducing the cost of production. There are other remedies that Government should think of rather than to take over these mills. Suppose you take over the mills. What happens? How to pay back the arrears accumulated which run to the exent of Rs. 53 crores? You have also got to pay off the losses which every year you are going to incur and how would you rehabilitate the sick mills? You have to pay for the labour. After all, you do that. What is going to happen? How would you solve this problem? By taking over the Mills or by forcing them to act in a particular manner how would you remove the hurdles or, the difficulties or handicaps that the sugarcane growers or the sugar mills face. So, I would suggest that the remedy is not to take over the mills but to find out the causes for this state of affairs. We are all very happy that our farmers have taken to progressive methods of agricultural production; they should get sufficient price for their sugarcanes The cost of manure has gone up; the cost of cultivation has also gone high. Such being the case, you must thing of reducing the excise duty. If such ameliorative measures are taken, perhaps. it would be possible to face competition. So, I would suggest that you think of how best to reduce the cost of production so that the consumers also are not put to difficulties. You think of exporting this outside this country. This is a matter which has got to be thought of very seriously and not summarily disposed of by saying that you are taking over the mills and you are trying to clear the arrears and all that. It is a commitment which is too much for the exchequer of this country. You have thought of a Bill and no doubt you want to get over this situation which the country is facing. But, as I told you just now, this is not a remedy. The remedy lies elsewhere. You have to find it out and it is for a body of experts to go into this queston and see how best to reduce the cost of producton and how best to decrease the cost of marketablity of sugar and also to see that we do not take over the sick mills and place ourselves in a condition much worse than the sugar millers who have been pushed to the corner on account of this serious situation. So, I commend that if this Bill is passed, you would make use of it as a rod to threaten the mill owners that if they misbehave you will take over; but taking over itself is not a remedy

13.0 hrs.

So, Mr. Deputy Speaker, Sir, this Bill which has been brought has not been well-conceived. It should have been thought of in a more detailed manner and proper remedies should have been thought of.

श्री ब्रजभूषण तिवारी : (खलीलाबाद) : उपाध्यक्ष महोदय, मैं इस विधेयक का स्वागत करता हूं । एक मायने में सरकार ने इस बिल को ला कर केन-ग्रोअर्स के हित में और जो चीनी उद्योग है उस के हित में एक महत्वपूर्ण कदम उठाया है, क्योंकि, मान्यवर, अभी जो चर्चा चली कि अपने देश में और खास कर उत्तर प्रदेश और बिहार के इलाके में गन्ना किसानों की आज बड़ी

दयनीय स्थिति है। अभी भी 40—45 करोड़ रुपए के करीब गन्ना किसानों का गन्ने के दाम का बकाया है, जिस में 34 करोड़ रुपया कुल बकाया रह गया है और उस में जो केन्द्र सरकार ने 20 करोड़ रुपया राज्यों को दिया, ताकि जो को-आपरेटिव के आधार पर फैक्ट्रियां चलती हैं या जो फैक्ट्रियां सरकार के कब्जे में हैं, इन की तरफ जो किसानों के गन्ने का बकाया है, उस का भुगतान करायें और यह सिलसिला बराबर चलता रहा तो किसानों के ऊपर दोहरी मार रही—एक तरफ तो गन्ने का जो दाम तय होता है, उस में भी अन्याय और दूसरी तरफ जो दाम तय हो गया और गन्ना किसानों ने मिलों को दिया, उस के बाद भी उस दाम का भुगतान नहीं हो पाता है। इस के लिए सरकार की कोई जवाबदेही नहीं है—यह बड़ा विचित्र नियम है कि जितना कर्जा बैंक दें या सरकार की तरफ जो टैक्स हो, वे मिल-मालिक सब का भुगतान कर देते हैं, अपना प्राफिट निकाल लेते हैं और उस के बाद यदि गुंजाइश होती है या इन को कमीनिमेन्ट होता है, तब तो गन्ने के दाम का किसानों को भुगतान हो जाता है, वरना वह रोक लिया जाता है। यह स्थिति ज्यादा दिन तक कैसे चलेगी और खास तौर से जो हमारे उत्तर प्रदेश के पूर्वी इलाके और बिहार के इलाके हैं—यहां की मिलों की हालत तो और भी ज्यादा दयनीय है। ये मिलें 100 वर्ष से ऊपर की हैं, इन का प्रोडक्शन लगातार घटता गया है, इन की मशीनें बहुत पुरानी हो गई हैं, खंजड़ हो गई हैं—इस के कई कारण हैं एक तरफ इन की प्रोडक्शन गिरने का कारण इन की पुरानी और घिसी हुई मशीनरी है, दूसरी तरफ जो पिछली सरकार की थी, जनता पार्टी के आने से पहले जो सरकार थी, वह नीति के मामले में साफ नहीं थी, कई मुहों से बोला करती थी। कभी कहा गया कि हम इन मिलों का राष्ट्रीयकरण करेंगे, कभी कहा गया कि इन मिलों का समाजीकरण करेंगे, कभी मिल मालिकों से चुनावों में चन्दे के रूप में रुपया लिया गया। इस तरह से इन को लूट करने की पूरी छूट दे दी गयी। जब नीति में द्विविधा हो, संकल्प में द्विविधा हो तो उस का असर बहुत से मिल मालिकों पर भी हुआ। इस डर से मिल मालिकों ने और सरकार द्वारा जो तमाम प्रकार की उन्हें छूट दी गयी, उस के बल पर उन्हों ने उस पैसे का इस्तेमाल बजाय मिलों के आधुनिकीकरण में करते, उन्हों ने दूसरे धंधों और रोजगार में किया। इस तरह से चीनी मिलें खटारा होती रहीं। बहुत सी मिलों से वे मशीनें भी निकाल कर ले गये।

अब मान्यवर, सवाल यह उठता है कि अगर यह स्थिति चलती रही तो इस का परिणाम क्या होगा। इस का सब से पहले असर किसानों पर पड़ता है। दूसरा असर यह होता है कि सरकार इन को स्वयं माडरेनाइज करे या इन मिलों को मरने दे। अगर ये मिलें मर जाती हैं तो इस का असर भी वहां के किसानों पर पड़ता है, गांव की अर्थ व्यवस्था पर पड़ता है। एक यही कैश क्राप है जिस के बल पर वहां का किसान अपनी आर्थिक हालत को सुधार सकता है।

मान्यवर, गन्ना एक पेरिशेबल कमोडिटी है। अगर समय पर गन्ने को पेरा नहीं जाता है तो वह बर्बाद हो जाता है। पिछले साल लाखों रुपए का गन्ना जला दिया गया क्योंकि गन्ना मिलें पेर नहीं सकीं। कपास को तो एक जगह से दूसरी जगह ले जाया जा सकता है या पहुंचाया जा सकता है मगर गन्ना एक जगह से दूसरी जगह पहुंचाना कठिन होता है। मान लीजिए पूर्वी उत्तर प्रदेश में मिलें खत्म हो जाती हैं तो वहां का गन्ना हम दूसरी जगह नहीं पहुंचा सकते हैं। अगर वहां की मिलें खत्म हो जाएं, मर जाएं तो इस का असर वहां के किसानों पर पड़ेगा।

मान्यवर, 1965 में एक सेन शूगर इन्क्वायरी कमीशन बिठाया गया था उस ने भी हमारे इलाके की मिलों के बारे में कहा है। उस ने जो कहा है वह मैं क्वोट करता हूं—

"The Sen Sugar Enquiry Commission, 1965 has clearly said that it is a paradox that the Southern industry owes its growth and development to the favourable pricing policy and other governmental measures. The growth of the Southern industry had been at the cost of the Northern Sugar factories. It was given many advantages and the Government had held it in many ways for realisation of better sugar prices than the Northern Sugar industry.

It is true that sugar factories in North are situated very closely to each other and because of the lack of development work on cane, road, drainage and irrigation, the availability of cane to each factory could not be increased. The lower utilisation of their capacity was the main cause for their financial assistance."

यह सारी स्थिति उस ने बतायी है। हमारे यहां गन्ने का उत्पादन बहुत अच्छा होता है। मैं आप को याद दिलाना चाहूंगा कि उत्तर प्रदेश में मेरा जिला बस्ती नम्बर एक पर है जहां कि गन्ने का सब से अच्छा उत्पादन होता है। बिहार में हरिनगर भी नम्बर एक पर आता है। वहां भी सब से अच्छा गन्ने का उत्पादन होता है। हम इतना गन्ना पैदा कर के क्या करेंगे अगर उस की खपत के लिए, उस की पिराई के लिए, व्यवस्था नहीं होती।

मान्यवर, आप को जान कर आश्चर्य होगा कि बिहार और उत्तर प्रदेश में एक भी नयी मिल नहीं खुली है। जो भी सुविधायें इन वर्षों में दी जानी चाहियें थीं वे नहीं दी गयीं। इसलिए यह आवश्यक है कि मिलों को मारने के बजाय इसको पुनर्जीवित करने का उपाय खोजा जाना चाहिए। वहां आप को आर्थिक सहायता देनी चाहिये लेकिन पुराने तरीके पर नहीं। इस कमिटमेंट के साथ आप सहायता दें कि मिलों को मोडर्नाइज करना होगा। अगर मिल मालिक इस को करने में अक्षम होते हैं तो निर्मम हो कर इन मिलों के मैनेजमेंट को आप को अपने कब्जे में ले लेना चाहिये। एक और बात की है।

[श्री ब्रजभूषण तिवारी]

जिन मिलों को सरकार ने लिया है या जो मिलें रिसीवरशिप में हैं वे भी सरकार के ऊपर एक बोझ बन गई हैं। उन्हों ने कमा कर के आप को नहीं दिया है। केवल प्राइवेट मिलों पर ही किसानों का गन्ने का बकाया नहीं है बल्कि सहकारी मिलों, सरकारी मिलों पर भी किसानों के गन्ने के दाम बकाया है। चाहे सरकारी मिलें हों या सहकारी मिलें हों या प्राइवेट मिलें हों एक नीति आप को साफ तौर पर बनानी होगी कि इन मिलों को किस तरह से माडर्नाइज किया जा सकता है इन मिलों से किस तरह से पुरानी मशीनों की जगह नई मशीनें लगाई जा सकती हैं और इस के क्या उपाय हो सकते हैं, यह आप को तय करना चाहिये।

रिक्वरी का सवाल भी पैदा होता है। रिक्वरी को देख कर ही गन्ने के दाम भी तय किये जाते हैं। हम सब से अच्छा गन्ना बोयें, गन्ने का अच्छा बीज बोएं, अच्छा पानी उस को दें अच्छी खाद दें, अच्छी बिजली आदि सब का इंतजाम करें लेकिन अगर मिलों की मशीनें घटिया होंगी, घिसी हुई होंगी, तो वे उतनी रिक्वरी नहीं दे सकती हैं। अब इस चीज का नुकसान किसान को सहना पड़ता है। इस के लिए कौन जिम्मेदार है। अगर उत्तर प्रदेश सरकार ने साढ़े बारह रुपये गन्ने का दाम तय किया है। इस को ले कर बहुत से मिल मालिक हाई कोर्ट में चले गए और स्टे ले आए। आज किसान इतना संगठित नहीं है, इतना साधन सम्पन्न नहीं है, वर्ना इस पर भी वह मुकदमा कर सकता था और कह सकता था कि उस का कसूर क्या है, उस के गन्ने का कसूर क्या है। यह जो अन्याय उस पर हर तरीके से और हर स्तर पर होता है यह बन्द होना चाहिये। सरकार को इस के बारे में कोई ठोस कदम उठाने चाहियें।

आप ने डिकंट्रोल की नीति अपनाई। इस नीति का एक पक्ष तो अच्छा है कि चीनी की खपत बढ़ गई है जैसे आप के आंकड़ों से पता चलता है। लेकिन उस के साथ साथ इस का कुछ असर हमारी मिलों पर और गन्ना किसान पर भी पड़ा है। अगर चीनी को बिल्कुल खुला छोड़ दिया जाए, स्वतन्त्र छोड़ दिया जाए तो उस का परिणाम होगा कि उस की कीमतें बहुत कम हो जायेंगी। जो प्राइस आप ने स्टीपुलेट की थी, जो कीमत आप ने निश्चित की थी 2 रुपये 75 पैसे उस से आज कीमतें बहुत नीचे चली गई हैं, 2 रुपये पचास् पैसे, 45 पैसे 40 पैसे और 35 पैसे तक आ गई हैं। 2 रुपये 75 पैसे में एक्साइज ड्यूटी, कनवर्शन आदि सब टैक्स शामिल थे। अब चूंकि दाम बहुत नीचे आ गए हैं इस वास्ते मिलों की वित्तीय स्थिति भी बिगड़ी है। महाराष्ट्र की मिलों, दक्षिण भारत की मिलों पर शायद इस का उतना असर न पड़ा हो लेकिन बिहार और उत्तर प्रदेश की मिलों पर इस का बहुत ज्यादा प्रतिकूल असर पड़ा है। अब दो तीन बातें आप कर सकते हैं। पहली बात यह है कि आप रेग्युलेटिड रिलीजिज कर सकते हैं। ऐसा नहीं होना चाहिये कि एक ही बार में पूरी मार्किट को फ्लड कर दिया जाए। अब तक ऐसा ही हुआ है। जिस का परिणाम यह हुआ है कि दाम गिर गए हैं। इस वास्ते आप चीनी की रिलीजिज को रेगुलेट करें और इस तरह से आप दामों को चेक कर सकते हैं।

माचिस, टायर, टी इंडस्ट्रीज में आप एक्साइज ड्यूटी आदि बड़ी और छोटी इकाई के आधार पर निर्धारित करते हैं, बड़ी इकाई में और छोटी इकाई आप एक्साइज ड्यूटी में फर्क करते हैं। मैं चाहता हूं कि उसी प्रकार से आप को इन मिलों में भी फर्क करना चाहिये। इसी प्रकार से और भी आप सुविधायें उनको दें लेकिन सुविधाओं के साथ शर्त यह होनी चाहिये कि वे सुविधायें मौज मस्ती के लिए नहीं, दूसरी चीजों में लगाने के लिए नहीं दी जानी चाहियें बल्कि मिलों की मशीनरी को माडर्नाइज करने के लिए ही उन सुविधाओं का उपयोग हो। मिलें इसके बारे में अंडरटेकिंग दें और आप भी इस की जांच करते रहें कि इन सुविधाओं का इस्तेमाल मशीनरी को माडर्नाइज करने के लिए हो रहा है या नहीं। किसान और मिलों का हित, देश और सरकार का हित सब एक दूसरे से गुथे हुए हैं। इस दृष्टि से इस पर आप को नए तरीके से, क्रान्तिकारी तरीकों से सोचने की आवश्यकता है। इस का कारण यह है कि हमारे ग्राम्य जीवन का, उस की इकोनोमी का यही गन्ना एक आधार है। इस उद्योग को आप को मरने नहीं देना चाहिये। इस को आप को पुनर्जीवित करना चाहिये, इस को नई जिन्दगी प्रदान करनी चाहिये, इस को आधुनिक बनाने का प्रयास करना चाहिये।

इन शब्दों के साथ मैं इस विधेयक का स्वागत और समर्थन करता हूं।

SHRI K. SURYANARAYANA (Eluru): Sir, the main object of this Bill is to ensure that sugar mills start crushing cane without undue delay, so that the interests of the cane growers are protected. As I understand it, for the last several years, the sugar-cane growers, particularly cooperative sugar factories, have represented to the previous Government and this Government. They have not been given due consideration. They have huge overheads. There are nearly 86 mills, including those in UP and Bihar which are leading in this regard. The reason for this position is that the sugar cane growers are not capable of paying the cane price fixed by the State Governments. The Andhra Pradesh Government has directed the factories to give Rs. 120 irrespective of the rates fixed by Government, viz., ranging from Rs 8.50. When we raise it here, we are told that it is the look-out of the State Government. When we raise it there, they say it is the responsibility of the Central Government.

The sugar factories, particularly the cooperative sugar factories have

no voice in this country. It is an industry which is simply producing and supplying to the Government of India. In my opinion, it is only the Government of India which has been benefited. It is taking away the excise duty without providing any service to the people and to the growers, or providing inputs. The cost of production in the factory has also gone up because of the recommendations of wage board etc. This is my experience. The sugar industry is at present in a bad shape. That is why the Government has come into the picture after many years. Last year, at the beginning of the cane crushing season. viz., 1st October 1977, the sugar mills were having a carry-over stock of 15.75 lakh tonnes of sugar from the previous crop. The year 1977-78, upto 30th September, produced a record crop of about 182 million tonnes of sugarcane. The production of sugar also broke all previous records and was 64.72 lakh tonnes against 48.40 lakh tonnes produced during the previous year. The releases of sugar from the sugar mills during the crop year, 1977-78 were 44.76 lakh tonnes of sugar for internal consumption and 2.53 lakh tonnes for export, or a total of 47.29 lakh tonnes. Thus, at the end of the crop year *i.e.* 30-9-78 the mills were left with a staggering stock of 33.18 lakh tonnes. This is an unprecedented stock of sugar with the mills, and this has created numerous problems for them. Their godowns are full to the brim and they are incurring huge interest etc. charges on the stocks held by them.

Just now, the Minister said that the open market price was Rs. 220. Taxes and excise duty come to Rs. 39 or Rs. 40. Thus it comes to one-fourth. Before we replace this Ordinance by this Act, Government should consider how to get rid of the taxes.

The open market prices of sugar fallen steeply. The new sugarcane crop is also reported to be almost as big as that of 1977-79. The Government is rightly applying pressure to the sugar mills to start crushing of cane early, to safeguard the interests of the cane growers. The sugar mills are in a really difficult position. According to my information, they have been given notice that they will be taken over if they do not start crushing by 30th November. In some areas the season has not yet started. Without noticing the variations in local conditions, they have given notice and come out with an ordinance. That is why it has come in the Press that 165 factories are to be taken over. Without knowing the facts, without caring for the local conditions, they pass an order. We the farmers do not hold any brief for the mills because the mills are not looking after the interest of the growers. Sugar industry has come down to a halt because all these years. they were having the old, rotten, out-moded machinery in U.P. and Bihar; they are 50 or 60 years old. They cannot crush more than a very limited capacity. They have not been modernised though in the olden days they reaped heavy profits. Now they have come with this proposal. Why three years only? Why do they not natonalise them straightaway? Do they want to modernise the mills and remove the old machinery and put the old management? Do you want to spend public money for this and then give them back to them? I am prepared to ask for their nationalisation and even in 1969 the entire Congress, when the Congress was one, we passed a resolution for nationalising the sugar industry. But neither the previous government nor this government had considered all those things. We have been encouraged to start cooperatives. Several times I wrote to the previous government and to this government also. They want to eliminate middlemen so that the canegrowers could get a remunerative price for their crop and consumers could

[Shri K. Mayathevaryana]

get sugar at reasonable prices. The farmers have now become bonded labour, bonded shareholders. Even though they have paid their share capital, that has already been deducted, every year they are told that they must pay Rs. 5 extra for all these things, Rs. 5 per tonne. This is additional share capital, when the share capital has already been exceeded. There is the bylaw and other things but people do not know; ordinary men do not know; only some people, officials know the exact position. We passed that bylaw and now it has come to my neck in the society because every time they are asking. In 1968-69 the number of cooperative factories were 69 and private factories were 136 together there were 205 factories; in 1977-78 cooperatives are 129 and private 158; together they are 287. All the 129 factories are modernised; they are running. Some factories are there; local conditions vary. The Government of India's policy has ruined the sugar industry in South India. In Andhra in 1974 when we started cooperative factories, the price was 149, agreed price, in the entire country. All of a sudden you appoint a committee, ICS Officer is appointed; he does some calculation or miscalculation. On what basis have they calculated and arrived at 117? I asked that question then. In U.P. and Bihar it was fixed at a particular level to satisfy some officers, some people there, to satisfy a Minister in the then Cabinet. Now this Government also is doing the same thing. They can nationalise the whole thing. This is the only industry which has been organised on cooperative lines to get benefits to farmers.

This industry has been ruined so far as farmers in South India are concerned Yesterday I raised the question of the price of wheat and the price of rice. There is no differentiation between the earlier Government and this Government so far as agriculture is concerned. When I raised the issue four or five years ago, they said that in UP and Bihar the per-acre yield of sugarcane is less than in South India. Suppose I grow something for which the local climatic conditions are not suitable, suppose I grow apple and I do not get even one apple, will you give compensation to me? In that way, if you want to help the farmers in northern India, please give money from the exchequer. You should not help them at the cost of the farmers in South India, because you have developed these crops only recently. Andhra has produced sugarcane as early as 1847 in the Godavari area. One Mr. Cotton surveyed the Godavari area and has given the figures in this book entitled "The Engineering Works of the Godavari Delta—A descriptive and historical account" published by the Madras Government in 1896. Here Mr. Cotton says:

> "I should not omit in this paper to mention that the prosperity of Rajahmundry has now as sound a foundation as possible in a foreign trade of the safest kind. It has now six staple articles of commerce, *viz.*, (1) Sugar to England, (2) Rice to Bourbon, England and France, (3) Gram to Bourbon, (4) Tobacco to various places, (5) Hemp to England and (6) Oilseeds to England and France."

He has also given a statement showing the value of goods exported by sea from the District of Rajahmundry from 1843-44 to 1850-51. Articles worth lakhs of rupees have been exported every year. That is the tradition of Andhra. That shows how they were advanced even in those days and how they were sacrificing irrespective of the price or income they got. The Andhra sugar industry now has been ruined. One factory in Andhra - The Bhimadole Cooperative sugar factoro f which I am the Founder-Chairman, has no capacity to pay one instalment to the Industrial Finance Corporation, even though it has crushed cane or five full seasons. The Government of India and the State Government are standing surety for our loans., but they are not collecting the money from them.

They want to attach only the shareholders' property. I have paid Rs. 10,000 towards share capital after borrowing from the banks and by way of interest alone I have paid Rs. 8,000 in the last six years.

Instead of appointing several commissions against politicians, I request the Government to appoint a commission against some of the sugar factories who have spent more than our factory I demand this from Barnalaji. The Finance Ministry, the Home Ministry and the Agriculture Ministry promised several times to order an enquiry but they have not acted. I want to give a list of 2 sugar factories which were commissioned in 1974-75. I have spent only Rs. 3.3 crores only on my factory, out of which Rs 1.47 crores were spent on machinery, whereas some factories have spent Rs. 4 to 6 crores out of which Rs. 2 to 3 crores were spent on machinery. I want the Government to enquire into this matter.

I have been representing many times "Please allow us free sale" and they did not agree. But now that the farmers in northern India are suffering, they have come out with the introduction of dcentrol.

So. I would request Shri Barnala to enquire how they lost in 1975. Though our Co-operation Minister has also sent a team and the have examined the position, they have not given any report.

MR DEPUTY-SPEAKER: Unless he concludes, I will call the next speaker.

SHRI K. SURYANARAYANA: I hope the Government will give due consideration to all my suggestions, particularly enquire how those who have spent more have benefited and how those who have spent less have lost. This is my only request.

श्री यमुना प्रसाद शास्त्री : (रीवां) : उपाध्यक्ष महोदय, जिस विधेयक पर हम लोग चर्चा कर रहे हैं यह एक सही दिशा में कदम तो है लेकिन वस्तुत: यह कोई स्थायी इलाज नहीं है। हमारे देश में इन चीनी मिलों ने असीम धनराशि कमायी है और इस कमाई के लिए उन्होंने न केवल गन्ना उत्पादकों को लूटा है बल्कि उपभोक्ताओं के साथ भी उन्होंने बहुत बड़ा अन्याय और शोषण किया है। इतना ही नहीं, इस सरकार को भी उन्होंने धोखा दिया है। हम देखते हैं कि गन्ने की जब कभी कीमत तय की जाती है तो कभी भी उत्पादकों के साथ न्याय नहीं किया जाता, इस बात पर विचार नहीं किया जाता कि वस्तुत: उत्पादन का खर्च कितना है। गन्ना उत्पादन के लिए किसान को जो भी खर्च करना पड़ता है कभी भी वह पूरी राशि तय ही नहीं की जाती है और फिर जो तय भी होती है वह भी उन को मिलती नहीं है। अभी पिछले साल हम लोगों ने देखा कि यद्यपि राज्य सरकारों ने बारह साढ़े बारह रुपये प्रति क्विटल गन्ने का भाव तय किया लेकिन किसानों को यह किमत मिल नहीं सकी क्योंकि उन को विवश कर दिया गया कि वे कम भाव पर अपना गन्ना बेचें। पश्चिमी उत्तर प्रदेश में तो स्थिति यह है कि गन्ने का अधिकांश भाग तो खांडसारी वगैरहके लिये बेचा जाता है जिसमें तो उन की लूट होती है, पूरा पैसा उन को वहां मिलता ही नहीं और जो गन्ना वह चीनी मिलों को भी देते हैं उस में भी जो बहुय बड़े बड़े किसान हैं वह तो सरकार द्वारा निर्धारित की हुई कीमत पा जाते हैं लेकिन जो छोटे किसान होते हैं उन को तो मिल गेट से परचियां मिलती नहीं हैं, उन का गन्ना वही बड़े किसान खरीदते हैं। वह चार रुपया, पांच रुपया और पिछले साल तो साढ़े तीन रुपया प्रति क्विटल के भाव से भी छोटे किसानों से गन्ना खरीदा गया। इस तरह किसानों की लूट हुई। किसान बरबाद हो गया। उस की आर्थिक स्थिति समूल नष्ट हो गई क्यों कि कितना तो उसे खर्च करना पड़ा और चार रुपया साढ़े चार रुपया प्रति क्विटल उसे कीमत मिली। इतना ही नहीं,जैसा कि पूर्व वक्ताओं ने कहा और इस के पहले भी इस पर बहस हो चुकी है, कुछ गन्ना तो लोगों को जला देना पड़ा क्योंकि उनको खरीदने वाला कोई नहीं था। विवश हो गए, लाचार हो कर उन को यह हानि उठानी पड़ी। यही नहीं, जो कुछ भी यह छोटी मोटी रकम है, एक तो इतनी कम यह रकम होती है, वह भी समय पर उन को मिलती नहीं है। ये चीनी मिल मालिक गन्ना खरीद लेते हैं, लेकिन उन को पैसा देते नहीं हैं। अभी माननीय मंत्री जी ने कहा कि पिछले साल का 53 करोड़ रुपया बकाया है और सन् 52 से देखें तो सौ करोड़ रुपये से भी ज्यादा रुपया मिल मालिकों के ऊपर बकाया है। गन्ना उत्पादकों को वह नहीं मिल ा।

किसान किस तरह से गन्ने का उत्पादन करता है कर्ज लेता है, किस तरह से खाद देता है, किस तरह से कीटनाशक दवाइयां देता है, पानी देता है, बिजली कैसे उस को मिलती है, डीजल किस तरह से मिलता है, डीजल पम्प से किस तरह से वह पानी देता है, इन सब बातों पर विचार करें तो मालूम होगा कि किसान की बहुत बड़ी दुर्दशा है। कितना उत्पादन-खर्च है, और कितना उसे मिलता है? हर तरह से उस की मार है। एक तरफ उत्पादन-खर्च के बराबर कीमत उस की तय न हो और फिर वह भी कीमत जो तय हो वह उस को मिले नहीं और फिर जो शक्कर बने वह खरीदे तो

[श्री यमुना प्रसाद शास्त्री]

उस को भी अधिक कीमत पर खरीदना पड़े, हर तरह से उस को घाटा ही घाटा उठाना पड़े, हर तरह से उस को मार ही मार पड़े यह तो वही बात हो गई कि—

ग्रह गृहीत पुनि बात बस ता पर बीछी मार।

ताहि पिआइये वारुणी कहहु काह उपचार ।।

हर तरह से उस की आर्थिक स्थिति को नष्ट करने का यह काम चला हुआ है। यह सरकार उन्हें संरक्षण नहीं दे पाती है और यह शक्कर मिल मालिक तो और, उन को लूटने पर तुले हुए ही हैं और इन का मुनाफा देखिये तो बहुत सीधी सी बात है, दस प्रतिशत से कम तो रिकवरी शायद ही कहीं होती हो, यह एवरेज है। कहीं ज्यादा है कहीं कुछ कम हो सकता है और साढ़े बारह रुपया प्रति क्विंटल देखें तो 1 रुपया 25 पैसे होता है, उस पर रंग मसाला मजदूरी वगैरह लगा लीजिए तो 1 रुपया 60 पैसे किलो से अधिक कीमत होनी ही नहीं चाहिये। लेकिन पिछले दिनों जब दोहरी मूल्य प्रणाली चल रही थी तब वे चार रुपये किलो और साढ़े चार रुपये किलो चीनी बेचते रहे जिस पर कोई रोक नहीं थी। जो लैवी की चीनी उन से ली जाती थी उस का 2 रुपये 35 पैसे या उस से कुछ कम का भाव दिया जाता था और कहा गया कि वे घाटा सह रहे हैं। उन्होंने घाटा कभी नहीं सहा है। पिछले साल एक्साइज में भी काफी राहत दी गई जिस के कारण उन को अरबों रुपए का मुनाफा हुआ। एक तरफ एक्साइज में भी राहत और उधर कीमत भी ज्यादा, इस तरह से खुले बाजार में बेचने पर उन्हों ने और भी ज्यादा मुनाफा कमाया। इस प्रकार से किसानों को लूटा गया। इस के बाद भी स्थिति यह होती है कि वे किसानों का गन्ना समय पर पेरेंगे नहीं ताकि लाचार हो कर किसानों को अधिक नुकसान उठाना पड़े। अगर किसान का गन्ना जल्दी खरीद लिया जाये तो वह उस भूमि में रबी की कोई दूसरी फसल बो ले। इस प्रकार से उस भूमि का एक दूसरी फसल के लिए भी उपयोग हो जाये। लेकिन जान बूझ कर किसान को विवश किया जाता है ताकि वह उस में दूसरी फसल न बो सके।

हमारी सरकार ने एक आर्डिनेंस निकाला है कि अगर चीनी मिलें समय पर पेराई शुरू न करें तो सरकार उन को तीन साल के लिए अपने हाथ में ले लेगी आप ने यह ठीक किया कि सरकार मिलों को अपने हाथ में ले लेगी ताकि किसान समय पर अपना गन्ना बेच सकें और निर्धारित भाव उन को मिल सके—इतनी बात तो ठीक है। लेकिन तीन वर्ष के लिए ही क्यों? उस के बाद फिर आप मिल लौटा देंगे। इतनी बड़ी कृपा क्यों? फिर एक मजे की बात यह है कि उन को आप मुआवजा भी देंगे और तीन वर्ष के बाद मिल भी लौटा देंगे। इस विधेयक के अनुसार आप तीन वर्ष से अधिक मिल अपने पास रोक नहीं सकेंगे। अगर पांच सौ टन से कम पेराई की क्षमता होगी तो पांच सौ रुपए और अगर इस से अधिक की क्षमता होगी तो साढ़े 12 सौ रुपए तक का मुआवजा दिया जायेगा। उन की मशीन भी नई हो जाये, उन को मुआवजा भी मिलता रहे और तीन वर्ष के बाद फिर अपनी मिल पा जायें—यह मैं समझता हूं बहुत ही अपर्याप्त कदम है। यह कोई सही कदम नहीं है। यह तो उन के फायदे के लिए है। राष्ट्रीय आर्थिक नीति के अनुकूल भी यह कदम नहीं है।

यदि आप किसानों को फायदा देना चाहते हैं तो उस का एक ही तरीका है। आप गेहूं और चावल के लिए समर्थन मूल्य तय करते हैं। पिछले साल गेहूं के लिये 112.50 रु० का भाव था। यदि किसान को इस से कम दाम मिलें तो सरकार उस को खरीद लेती है लेकिन गन्ने के लिए क्या है? गन्ने का भाव आप ने 10 रुपया क्विंटल तय किया है। अगर इस से कम मूल्य पर गन्ना बिकता है तो उस के लिए आप के पास क्या उपाय हैं। जिस से किसान को दस रुपए का भाव मिल जाय? ऐसी कोई व्यवस्था नहीं है कि उस गन्ने को आप खरीद लेंगे क्योंकि आप उस को खरीद कर करेंगे क्या? आप के पास कोई मिल नहीं है। इसलिए इस का एक ही समाधान है कि चीनी मिलों का राष्ट्रीयकरण किया जाय। जहां पर सहकारिता के आधार पर चीनी मिलें चलाई जा रही हैं वहां पर किसानों के हितों का संरक्षण होता है तथा मजदूरों के हितों का भी संरक्षण होता है। बिहार सरकार ने चीनी मिलों को अपने हाथ में लेने का अच्छा निर्णय किया है। प्रधान मंत्री जी ने भी इस की घोषणा की थी लेकिन दूसरे प्रदेशों नें जहां पर सरकार ने मिलों को अपने हाथ में नहीं लिया है, जहां पर मिलों का समाजीकरण नहीं किया गया है वहां पर इस विधेयक के द्वारा आप किसानों के हितों का संरक्षण नहीं कर सकेंगे। इस का एक ही उपाय है कि आप गन्ना उत्पादकों, मिलों में काम करने वालें मजदूरों तथा उपभोक्ताओं का एक संगठन बनायें, सहकारी समितियों का निर्माण करें और उन मिलों का प्रबन्ध हमेशा हमेशा के लिए उन के हाथ में दें दें। इस के अतिरिक्त कोई दूसरा चारा नहीं है। अन्यथा किसानों के हितों का संरक्षण किसी तरह से भी आप नहीं कर सकेंगे।

इन शब्दों के साथ मैं इस विधेयक का समर्थन तो करता हूं लेकिन साथ साथ माननीय मंत्री जी से निवेदन करता हूं कि हमारे बरनाला जी और भानु प्रताप सिंह जी भी दोनों ही किसान हैं किसानों के हितों के प्रति जागरूक रहें, हमारी सरकार भी अपने को ग्रामीण हितों तथा ग्रामीण विकास के प्रति कृतसंकल्प मानती है जिसके लिए हम ने वचन भी दिया है ऐसी स्थिति में इस प्रकार का आधे मन से किया गया उपाय न तो किसानों को विशेष लाभ दे सकेगा और न ही चीनी उद्योग को कोई लाभ पहुंचा सकेगा। हम व्यवस्थित ढंग से चीनी उद्योग का विकास भी नहीं कर सकेंगे। आज हमारे पास 65 लाख टन चीनी है, हम उस को विदेशों में भी नहीं भेज सकते हैं क्योंकि वहां पर कीमत कम है। केवल साढ़े 6 लाख टन चीनी का सौदा हो पाया है फिर बाकी चीनी का क्या होगा? साढ़े 44 लाख टन चीनी की खपत हमारे देश में होगी लेकिन बाकी चीनी का क्या होगा? पिछले साल का चीनी का भण्डार अलग है तो एक अव्यवस्थित ढंग से हमारे देश में यह काम चला हुआ है। इसको व्यवस्थित ढंग से करना है तो इसका एक ही उपाय है कि इस पर समाज का पूर्ण नियन्त्रण या राष्ट्रीयकरण हो, तभी हम अपने उद्देश्य की, जो इसमें घोषित किए गये है, पूर्ति कर सकेंगे।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

SHRI K. MAYATHEVAR (Dindigul): Mr. Deputy Speaker, Sir, I welcome this Bill subject to the condition that it is brought with bona fide intention and with the object of safeguarding the interest of the farmers who are undergoing untold hardships and difficulties in South, especially in Tamil Nadu this year.

I need not mention repeatedly that this Government is discriminating in the fixation of price for paddy grown in the South compared that fixed for wheat, which is nearly three or four times the price fixed for rice. It is done with the object of supporting wheat and not to support rice grown in the South. Even in the language issue, you are discriminating. Therefore, I request that the Government should not discriminate in the price fixation. I would request the Government to consider very sympathetically the payment of a higher price to the farmers in Tamil Nadu.

Specifically speaking, this year, the price has fallen in Tamil Nadu due to various reasons which are well known to the hon. Minister of State in the Ministry of Agriculture, Mr. Barnala and the hon. Prime Minister.

A few weeks back, Mr. Kolanthaivelu, the hon. Minister of Agriculture in Tamil Nadu, and Mr. Ponnaian, the hon. Minister of Transport, called on the Prime Minister and the Minister of Agriculture. I come to understand that they pleaded with them for enhancing the price fixed for cane and also for subsidy. I am told by them specifically that neither the Prime Minister nor the Agriculture Minister were sympathetically considering their request. This is a very peculiar situation. I am told that the Prime Minister was not even hearing the hardships and the difficulties of the farmers in Tamil Nadu. I strongly condemn such an attitude of the Prime Minister and the hon. Minister of Agriculture.

I request the Government to pay bonus to the employees of the various mills in sugar industry. Speaking from my personal experience, though I am not an employee of any sugar mill, I have got some practical experience, which I had from my constituency, from Tamil Nadu and from various States in the South, I would say that the employees working in mills in the sugar industry are not being protected as compared to those in mills in other industries.

Regarding the payment of bonus, Tamil Nadu Government could pay a certain amount this year. The State Government could pay fifty per cent of bonus for Deepavali and fifty per cent for Pongal. For that also the State Government represented and pleaded strongly for Central assistance so that they could pay the full amount for Deepavali. But this also seems to have been denied by the Central Government. If you are going to deny all the requests and all reasonable bona fide recommendations of the Tamil Nadu Government, I do not think that you are having any interest in safeguarding the interest of the farmers of Tamil Nadu, much less of the South. I want to emphasise this point repeatedly. I may not be wrong and failing in my duty by saying so.

In every mill, as we all know, the farmers are contributing a certain amount to the mills as their deposits. The mills are taking Rs. 5 or Rs. 10 for every supply of cane in course of their supplies to the mills for crushing. There is, therefore, a lot of money accumulated with the various mills in every farmer's name. I am told by the farmers that even the interest accrued in favour of their contributions is not being paid to them. In Tamil Nadu, the State Government was paying the interest accrued in favour of the contributions made by the farmers by way of bonus to the farmers who were members of those mills by supplying cane grown by them to those mills. I request the Central Government to consider this point favourably and give a considerable aid and finan-

[(Shri K. Mayathevar]

cial assistance to the Government of Tamil Nadu and other southern State Governments to protect the interests of the farmers.

Finally, in clause 5 of the Bill, you are appointing the Custodian for the control and the management of various mills which are to be taken over by the Government. It is a welcome feature. But as far as I know and you all know, the IAS officers and high officials, although they are more intelligent than the farmers, are ordinary human-beings and they are unable to understand the practical problems and difficulties of the farmers on the one hand and they do not understand the real and *bona fide* difficulties of the employees on the other hand. Therefore, in the interest of the employees of those mills and in the interest of the farmers who are members of those mills, I would plead with the Government to appoint an advisory committee to give advice to the Custodian of the mills. I am not pleading for the appointment of an advisory committee at the Central Government level or at the State Government level. That is not required as far as my opinion goes. I would request the Government to appoint an advisory committee to give advice to the Custodian of the mills and that advisory committee should consist of members and the representatives from the employees on the one hand and the farmers on the other hand. The worst sufferers are the employees and the farmers.

With these words, I conclude my short speech and I convey my thanks to the Chair for giving me this opportunity to speak on the Bill.

श्रीमती अहिल्या पी० रांगणेकर (बम्बई उत्तर-मध्य) : उपाध्यक्ष महोदय, मैं तो ज्यादा समय नहीं लेने वाली हूं। इस बिल का विरोध तो कोई नहीं कर सकता है। लेकिन मेरे ख्याल से यह एक हाफ हार्टेड मेजर है। इससे सवाल बिल्कुल हल होने वाला नहीं है। जिन के लिए यह बिल लाया गया है, गन्ने के जो उत्पादक हैं, उन को इससे कोई ज्यादा फायदा होने वाला नहीं है।

उपाध्यक्ष महोदय, आप देखें कि बहुत से मेम्बर लोगों ने यह कहा कि शूगर इण्डस्ट्री अभी खत्म हो रही है। मैं ऐसा नहीं मानती हूं। सैंट्रल गवर्नमेंट से और स्टेट गवर्नमेंट से ज्यादा से ज्यादा सहूलियतें, महाराष्ट्र में तो हम ने देखा है, चीनी मिलों को मिलती हैं। जब ये शूगर मिल लगाते हैं तब भी शेयरहोल्डर करके नैशनल कोआपरेटिव से उनको मदद मिलती है और यह मदद जो डिवेलप्ड एरियाज हैं उन में पचास परसेंट और जो अनडिवेलप्ड एरियाज हैं उन में 65 परसेंट मिलती है। उनको इस मदद के बारे में कोई दिक्कत नहीं है। आप मिलों के मुनाफ़ों को देखें तो बहुत से सालों से उनको बहुत ज्यादा मुनाफ़ा होता आया है। अभी डिकण्ट्रोल हुआ है और उसकी वजह से कीमतें कुछ नीचे आई हैं और इन लोगों ने चिल्लाना शुरू कर दिया है। लेकिन इतने दिनों तक इन लोगों ने बहुत मुनाफ़ा कमाया है और देश की जनता को, कंज्यूमर्ज को बाजू में रख कर पांच पांच रुपया किलो चीनी बेची है, इस तरह से भारी मुनाफे इन लोगों ने कमाए हैं। असल में तो सरकार को चीनी मिलों का नैशनलाइजेशन कर देना चाहिए था। लेकिन आप यह नहीं करना चाहते हैं। इसीलिए यह हाफ हार्टिड मेजर यह लोग लाये हैं।

इस बिल के दो पार्ट हैं। पहले में कहा गया है कि जो मिलें समय पर शुरू नहीं करती हैं उन को अपने ताबे में ले लेंगे। मैं आपके सामने एक सीरियस बात रखना चाहती हूं। इस चीज का सैबोटाज करने की कोशिश डिपार्टमेंट से ही हो रही है। मेरे पास यह कान्फिडेंशल सर्क्युलर है इंडियन शूगर मिल्स एसोसियेशन का। इसका नम्बर है 56/111 आफ 1978। यह पंद्रह नवम्बर, का है। इस में एसोसियशन ने साफ साफ बताया है आर्डिनेंस निकलने के बाद—

I will quote:

"The ordinance was considered by the Committee of the Association at an Emergent Meeting yesterday. The matter has been also discussed personally with the authorities."

आथोरिटीज के साथ बरसमली डिस्कस करने के बाद उन्होंनें कहा है कि हम इस में से कैसे रास्ता निकालेंगे। उन्होंनें कहा है :—

"It is understood that Government is likely to accept any reasonable explanation in this behalf and factories should not apprehend any particular difficulty in starting according to their normal schedule."

इसका साफ मतलब यह है कि आथोरिटीज उन से मिली हुई है और मिल कर इसको सैबोटाज करने की कोशिश में हैं। इसी वास्ते एसोसियेशन ने कहा कि घबराओ मत। इतना ही नहीं एसोसियेशन

ने पूरी की पूरी इन्स्युरकांस दे दी है। यह भी कह दिया है कि अगर गन्ने की कीमत नहीं दी जाती है तो भी घबराने की कोई जरूरत नहीं है और अगर हम परसनली रिप्रिजेंट करेंगे तो यह बात भी सुनी जाएगी। यह सब सर्क्युलर में कहा गया है। मैं कहना चाहती हूं कि इस की जांच मंत्री महोदय को करनी चाहिए और पता लगाना चाहिए कि कौन है जो यह आश्वासन दे रहा है और कह रहा है कि अगर आप परसनली आ कर डिफिकल्टीज पेश करना चाहेंगे तो आपको परसनल हीयरिंग मिलेगी। जल्दी से मिलें न शुरू करने के बारे में हमारी सुनवाई होगी। आपने इस काम के लिए जो प्रोसीजर निर्धारित किया है वह बहुत टाइम कंज्यूमिंग प्रोसीजर है और उससे कुछ फायदा नहीं होगा।

आपकी स्टेटमेंट से मालूम होता है कि जिन मिलों ने किसानों के गन्ने का पैसा नहीं दिया है उनमें से केवल छः के खिलाफ आपने एक्शन लिया है। हमारे पास लिस्ट है जिस में तीस तीस लाख तो मजदूरों की मजदूरी नहीं दी गई है और एक करोड़ से भी ज्यादा गन्ने वाले किसानों को गन्ने की कीमत अदा नहीं की गई है। शूगर फैक्ट्री वाले किसान को भी चूसते हैं और मजदूर को भी चूसते हैं। तीस लाख रूपया किसानों का नहीं दिया और सतरह लाख रुपया मजदूरों का नहीं दिया। आप उनको परमिशन दे देते हैं चीनी बेचने की तो उस पैसे का वे अपने कामों में इस्तेमाल कर लेते हैं। अब किसानों का और मजदूरों का पैसा कौन देगा? क्यों नहीं ऐसी फैक्ट्रियों को आप अपने कब्जे में ले लेते हैं लेकिन ऐसा आपका इरादा दिखाई नहीं देता है। संरक्षण प्रदान करने का ही आपका इरादा है। आप पैसा तो उन को दे देते हैं लेकिन क्या गारण्टी है कि वह पैसा बाद में आपको वापिस मिल जाएगा? ऐसे हाफ हार्टिड मेजर्स से कुछ काम नहीं होगा। अगर आप यह समझते हैं कि गन्ने की गारण्टीड प्राइस ये लोग दे देंगे तो यह आपकी भूल है। इन लोगों का एक तरीका है। ये लोग उनको कर्जा देते हैं। नहीं तो और कुछ थोड़ा देते हैं और उनको बाकी का पैसा नहीं देते हैं। इसके लिए एक कामप्रीहैंसिव बिल लाना चाहिए जिससे उनको भी गारण्टी मिलेगी और मजदूरों को भी गारण्टी मिलेगी। आज बहुत जगह प्रोवीडेंट फण्ड का पैसा नहीं मिलता है, बोनस नहीं मिलता है मजदूरों को और गन्ना उत्पादकों को भी कोई गारण्टी नहीं है। लेकिन मालिकों का मुनाफ़ा चलता है।

एक्सपोर्ट के बारे में आप देखें कि उनका जो कहना है वह भी गलत है। उनकी एसोसिएशन की खुद की रिपोर्ट है प्रोडक्शन के बारे में भी और एक्सपोर्ट के बारे में भी। उन्होंने कहा है कि 6.4 लाख टन अभी पोसिबिलिटी है एक्सपोर्ट करने की। अब तक 1973-74 में उन्होंने 4.39 लाख टन एक्सपोर्ट की, इतने में भी उनको मुनाफ़ा होता था। इस साल कहते हैं कि 6.4 लाख टन एक्सपोर्ट करने की पौसिबिलिटी है। फिर भी चिल्लाते हैं कि हमें मुनाफ़ा नहीं है, हम कहां से किसानों का पैसा दें। एक तरफ़ सरकार के सामने प्रोपोजल रखते हैं कि आपको गन्ना उत्पादकों को संरक्षण नहीं देना चाहिए। इन्होंने बताया है कि उनकी पांचों उंगलियां घी में रहती हैं, और हमारी सरकार इनके खिलाफ़ कुछ नहीं करती है। इसलिए मेरा कहना है कि आपको एक कदम उठाना है और वह यह कि इन मिलों का राष्ट्रीयकरण करना चाहिए और गन्ना किसानों की जो कीमत है वह मिलेगी इसका आश्वासन सरकार देगी तब ही काम होगा। नहीं तो हाफ हार्टेड मेजर से कुछ नहीं होने वाला है। यही मुझे कहना है।

DR. BIJOY MONDAL (Bankura): Mr. Deputy-Speaker, Sir, I welcome this temporary taking over of the management of certain sugar undertakings by the Government. It is fairly beneficial to the cane-growers as well as to the agricultural labourers, the mill workers and the consumers; this will also enable us to maintain the production and the consumers will also get sugar at a reasonable price. We have found that, whenever there has been any crisis, Government has come forward to take effective steps to tide over the crisis. We have seen, in the matter of sugar policy, that Government has removed the control and thereby they have made sugar available to the consumers at a reasonable price. Partial control and rationing created an anomaly where the problem of black-marketing and non-availability of sugar was continuing. Naturally, the sugar policy that has been adopted now by the Government is an effective one and will be beneficial to the consumers.

Definitely, before taking over the management of the sugar undertakings some hearing should be given to the management, so that, if there is any difficulty, it can be mitigated. In the Bill there is such a provision. It is reasonable that some hearing should be given to the sugar management. I support it.

14.00 hrs.

A provision has been made in the Bill that some monthly amount should be paid to the sugar management. I think, it is an anomaly. This amount should not be paid. A suggestion has

[Shri Bijoy Mondal]

been made that rupee one per tonne be given to the mill-owner. But where there is loss, why should Government pay to the mill-owners this amount? I do not know why the Government has taken this step to pay them. So, in this context I suggest that a national sugar policy should be declared by the Government and if required, sugar industry should be nationalised so that..

14.01 hrs.

[MR. SPEAKER *in the Chair*]

MR. SPEAKER: You will continue later after the privilege matter is over.

14.02 hrs.

MOTION *RE.* THIRD REPORT OF THE COMMITTEE OF PRIVILEGES —*Contd.*

MR. SPEAKER: Now we take up further consideration of the privilege matter.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I gave notice of a privilege motion against Mr. Stephen. You were not in the Chair.

MR. SPEAKER: I have called for his comments. Mr. Govindan Nair.

SHRI SHYAMNANDAN MISHRA (Begusarai): I am on a point of order. That is with regard to this motion.

I think we are departing from the practice that has been in vogue in the House of Commons and even in this House to a certain extent. Therefore, I am drawing your kind attention to it. After the consideration motion is adopted, the first thing or the House to do is to hear the alleged offender or contemner and then alone the House can go into the substance of the matter. That is not being done. The Chair's duty is to call upon the alleged contemner or the offender to first make the submission and in the light of the submission, the House can go into a meaningful discussion of the substance of the matter.

Then again, Mr. Speaker, the practice that is in vogue in the House of Commons and which has been followed in this House in the case of Mr. Mudgal is that after the motion was made and the alleged offender had made the submission, the alleged offender was asked to withdraw from the House so that in the absence of the person affected a proper discussion could take place. Therefore, it would be my submission to you that you should call upon Mrs Gandhi to make her submission in this regard.....

AN HON. MEMBER: Why not the other two?

SHRI SHYAMNANDAN MISHRA: Yes, and the other two also. Now she happens to be in the House. I came to learn that she would be making her submission at 3 O'clock and therefore, I wanted to draw attention to the practice in this regard. So you should call upon her to make the submission and also the others. I think their attendance should also be ordered. Then the affected persons should be asked to withdraw from the House when the House goes into a full consideration of this. Then, in the light of those submissions, the House can proceed to discuss the matter. That is my submission. You should follow the practice. If you want, I can refer to the procedure in the Lok Sabha in 1951 as it was followed then in the Mudgal's case. The same practice should be adopted.